



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.4664/2021
(CPSW No.138/2014 in SWP No.1925/2010)

Friday, this the 28th day of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Tarun Shridhar, Member (A)**

Nasir Ahmad Wani,
S/o Nazir Ahmad Wani,
R/o Kamalwani, Laderwan, Kupwara.

... Applicant

(*Nemo* for applicant)

Versus

1. Mr. Ifrat Hussain,
Deputy Commissioner, Kupwara.
2. Mr. Ghulam Mohi u din Wani,
Chief Education Officer, Kupwara.

... Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

O R D E R (ORAL)

Mr. Justice L. Narasimha Reddy:

This T.A. arises out of CPSW No.138/2014 filed before the Hon'ble High Court of Jammu & Kashmir, alleging that the respondents did not implement the order dated 26.07.2013 passed by the Hon'ble High Court in SWP No.1925/2010.



2. The respondents state that in terms of the directions issued by the Hon'ble High Court, the Committee was constituted to examine whether the place by name *Kamal Wani Mohalla* constitutes habitation for the purpose of appointment of *Rehbar-e-Taleem* (ReT). The Committee has also submitted its report.

3. With this, the direction issued by the Hon'ble High Court stands complied with. The CPSW is accordingly closed. There shall be no order as to costs.

(Tarun Shridhar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

May 28, 2021
/sunil/rk/ankit/sd/